CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No.84 of 1996 in O.A. No.2409 of 1994



New Delhi, Wednesday, this 11th day of September, 1996

Hon'ble Mr. Justice Chettur Sankaran Nair (J), Chairman Hon'ble Mr. R.K. Ahooja, Member (A)

Shri Randhir Singh Dabas,
3-G, Double Storey,
Police Station, Parliament Street,
New Delhi-110001. PETITIONER
(By Advocate: Shri S.K.Kaul)

VERSUS

- Shri R. Chandrasekharan, Asstt. Director, Staff Selection Commission, CGO Complex, New Delhi.
- Shri K. Padmanabhaiah, Secretary, Ministry of Home Affairs, New Delhi.
- 3. Shri P.K.Dave,
 Lt. Governor of Delhi,
 Raj Niwas,
 Delhi.

.... RESPONDENTS

(By Advocate: Shri V.S.R.Krishna)

The application having been heard on 11.9.96, the Tribunal on the same day delivered the following:

ORDER

Chettur Sankaran Nair (J), Chairman

Petitioner alleges disobedience of the orders of the Tribunal dated 3.8.95 in OA-2409/94 which was to the effect that respondents should hold supplementary physical endurance and vision tests for the applicant within a period of one month after giving applicant ten days prior notice.



- 2. Leanned counsel for petitioner fairly submits that he will be satisfied if the Tribunal examines the relevant file and satisfies itself whether the direction has been complied with or not.
- 3. Accordingly, we have examined the records placed before us and we are satisfied that the direction has been complied with and we appreciate the reasonable stand taken by the petitioner's counsel. Notice will stand discharged and the Contempt Petition is dismissed. No costs.

R.K. Ahooja Member(A)

Chettur Sankaran Nair (J) Chairman

Hankorannali

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